

Rep. by Act 52 of 1964, s. 2 + sch. I (w.e.f. 29.12.64).

THE EVACUEE INTEREST (SEPARATION) AMENDMENT  
ACT, 1960

No. 27 OF 1960

[3rd September, 1960]

An Act to amend the Evacuee Interest (Separation) Act, 1951.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Evacuee Interest (Separation) Amendment Act, 1960. Short title and commencement.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

64 of 1951. 2. After sub-section (2) of section 6 of the Evacuee Interest Amendment (Separation) Act, 1951 (hereinafter referred to as the principal Act), of section 6. the following sub-section shall be inserted, namely:—

“(3) No application under this section shall be entertained if filed after the expiry of one year from the commencement of the Evacuee Interest (Separation) Amendment Act, 1960.”

3. In sub-section (1) of section 7 of the principal Act, the proviso shall be omitted. Amendment of section 7.

<sup>1</sup>15th October, 1960, vide G.S.R. 1156, dt. 28-9-1960, Gazette of India, Extraordinary, Pt. II, S. 3(i), p. 609.